

### Replacement of iron bridge over Tista River

4132. SHRI P. M. SUBBA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to replace the iron bridge over Tista River by a suitable R.C.C. bridge;

(b) whether the present bridge is not enough for military movement in emergency; and

(c) the reason why Government are not well maintaining these main roads leading to important passes like Nathu La, Gelep La, Congsi La, etc. which are very very important from defence point of view?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir. The replacement of the existing bailey bridge over the river Tista at Km 29 on National Highway 31 by a permanent bridge is under consideration.

(b) The present bridge is adequate for military movement during emergency.

(c) All the roads leading to these Passes are being maintained as per defence requirements.

### Taking over of M/s. Kalinga Tubes by Indian Metals and Ferro Alloy Ltd., Orissa

4133. SHRI CHINTAMANI PANIGRAHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Indian Metals and Ferro Alloy Limited Orissa showed by loss to the Income Tax Department in 1980-81 to 81-82 or in any year for its taking over of the management of M/s. Kalinga Tubes as its subsidiary amalgamation; and

(b) if so, what loss it had shown on M/s. Kalinga Tubes Limited of Chowduar in Orissa to Income Tax Department when it applied for its amalgamation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and (b). The Orissa High Court in its order dated 11-12-1981 has directed that the business of M/s. Kalinga Tubes Ltd. has been merged with M/s. Indian Metals and Ferro Alloys Limited and that the business of the amalgamating company is deemed to be carried out by the amalgamated company with effect from 1-1-1979. Prior to the said order of the High Court, M/s. Indian Metals and Ferro Alloys Limited had shown the following profits for the assessment years 1980-81 & 1981-82.

Assessment Year	Profit shown Rs.
1980-81	1,01,51,620
1981-82	2,47,60,760

As a result of the order of the Orissa High Court, M/s. Indian Metals and Ferro Alloys Limited is claiming the prior losses of Rs. 6,35,05,310 of M/s. Kalinga Tubes Ltd., relating to the latter's assessment years 1976-77 to 1979-80. M/s. Indian Metals and Ferro Alloys Limited has made an application under the provisions of section 72A of the Income-tax Act, 1961 before the specified authority for the set-off of loss of M/s. Kalinga Tubes Ltd., against its own profits, but the specified authority has so far not passed any orders on this application.

### Formation/Recognition of SC/ST employees association

4134. SHRI R. N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the 'Commissioner for Scheduled Castes & Scheduled Tribes' is continuously recommending since 1973-74 for the recognition of at least one service Association of SC/ST employees in each Organisation/Government Departments etc. for the purpose of redress-

sing the grievances of SC/ST employees;

(b) whether it is also a fact that the Association/Unions of SC/ST employees functioning in different banks are repeatedly approaching their respective Managements (banks) for their early recognition; but Indian Bankers' Association has advised its member banks not to recognise these Associations and also not to reply to their letters; and

(c) If so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) and (c). The Government, as a matter of policy, do not recognise association of Government employees based on caste, creed, tribe, religion etc. for any purpose. It is felt that once in service, the service interests of all the employees are common and they should ventilate their grievances through the common service unions.

The Government apart from issuing orders for providing reservation for SC/ST, have prescribed institutional and procedural safe-guards. In compliance with Government guidelines the Banks have appointed Liaison Officers for dealing with matters relating to reservation for SC/ST in services.

The representations received from the employees associations are looked into by the banks and remedial action is taken wherever considered necessary. There has, however, been no practice of entering into correspondence with employees' associations.

**Separate counters to issue bank drafts**

4135. SHRI RAM SINGH SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that banks have not made provision of separate counters to issue bank drafts and the

customers have to waste a lot of time in getting the same issued; and

(b) if so, details of steps taken to reduce the waiting period at a bank?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Banks have provided separate counter(s) for issuing draft wherever the quantum of work so requires. Banks which have introduced 'Teller system' are examining the question of entrusting work relating to issue of draft upto certain specified amounts to the Tellers with a view to curtailing waiting time.

**High buildings without sufficient space for roads in Pune Cantonment**

4136. SHRI B. R. BHOLE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Pune Cantonment Board in Maharashtra is permitting high buildings with hardly any place for normal roads in between in the camp area;

(b) whether there is not even 20 feet road in between the new 7-8 floor buildings on St. Vincent Road, Convent road and the roads in the Camp area Bazar; and

(c) whether Government are aware that such permission violates all norms of development in Cantonment area?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) The width of the St. Vincent Road and Convent Road in the Cantonment area is more than 30 feet and the Board has not permitted any buildings with seven or eight floor on these roads.

(c) Does not arise.